

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.230- CP 6 of 2020  
ITEM No.231- IA/65(AHM)2024

**Proceedings under Section 66 of Co. Act, 2013**

**IN THE MATTER OF:**

Shpphire Industrial Infrastructures Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 11/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Adv.  
For the RD : Mr. Shiv Pal Singh  
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta,  
For the RoC : Ms. Rupa Sutar, Dy. RoC

**ORDER**

**CP 6 of 2020**

Since applicant has filed IA 65 of 2024 to withdraw CP 6 of 2020 and IA 65 of 2024 is allowed, this matter is also disposed-off.

**IA/65(AHM)2024**

This is an application filed by the applicant to allow the withdrawal of the present Company Petition being CP / 6 (AHM) / 2020. Applicant is allowed to withdraw the application. In view of the same, IA 65 of 2024 is disposed-off.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**